

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 129 OF 2024

**IN THE MATTER OF :-**

NEWS ITEM TITLED "FOREST LAND FIVE TIMES DELHI,S  
GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT DATA  
SHOWS" APPEARING IN DECCAN HERALD DATED 05.01.2024 VS

**NDOH: 28.03.2025**

**AFFIDAVIT ON BEHALF OF THE STATE OF  
ARUNACHAL PRADESH**

**PAPERBOOK  
[FOR INDEX PLEASE SEE INSIDE]**

THROUGH

  
(Shubham Bhalla)

**Advocate**

Advocate for respondent no.4

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PLACE: NEW DELHI

DATE: 26.03.2025.

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 129/2024  
(I.A.No.180/2024)

**IN THE MATTER OF:**

News Item titled "Forest land five times Delhi's geographical area under encroachment govt. data shows" appearing in Deccan Herald dated 05.01.2024.

**AFFIDAVIT ON BEHALF OF THE STATE OF ARUNACHAL PRADESH.**

I, KALING TAYENG S/o LT. ANIRAM TAYENG, Aged about 50 years, Chief Secretary In-charge, also in charge of Department of Environment, Forest & Climate Change, Government of Arunachal Pradesh do hereby solemnly affirm and state as under:

1. That, I am the Chief Secretary In-charge and also in charge of Department of Environment, Forest & Climate Change, Government of Arunachal Pradesh and I am conversant with the facts and circumstances of the instant case in my official capacity. Hence, I am competent to swear this Affidavit.
2. That, I have read the contents and I submit that the facts stated in this Affidavit are true to the best of my knowledge and are derived from the office records made available by the concerned Department. I believe them to be true and that no part of the same is false or any material has been concealed therefrom.
3. Arunachal Pradesh, with a total geographical area of 83,743 sq. km, has a Recorded Forest area of 51,540 sq. km, which is 61.55% of the state's land. This

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**Chief Secretary**  
Govt. of Arunachal Pradesh  
Itanagar

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**Judicial Magistrate 1st Class**  
A.P. Civil Secretariat  
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recorded forest area includes Reserved Forests (RF), Protected Forests (PF), and Unclassed State Forest (USF), Village Forest Reserve, Anchal Forest Reserve etc. The State's Protected Areas, encompassing 9,779 sq. km, account for 11.69% of its geographical area. The total Forest Cover of Arunachal Pradesh which includes the vegetation both inside and outside recorded forests as per Forest Survey of India's India State of Forest Report, 2021 is 66,431 sq. km, which is 79.33% of the State's area. Arunachal Pradesh currently has 27 Districts and 32 Forest Divisions/Units with complex overlaps.

4. Details of District Wise Forest Cover and encroachment is attached herewith as Annexure-I and the details of action taken against the encroachment of forest in the state is attached as Annexure-II.

It is prayed that this Affidavit by the Chief Secretary In-charge, Government of Arunachal Pradesh may kindly be considered and taken on record. This respondent also craves the permission of the Hon'ble Tribunal to file additional reports, as and when required.

*K. G.*  
DEPONENT

#### VERIFICATION

**Chief Secretary**  
Govt. of Arunachal Pradesh  
Itanagar.

I, the above-named deponent, do hereby verify that the facts stated in the above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at ITANAGAR on this the 30<sup>th</sup> day of July, 2024.

*Executed before me.*

*K. G.*  
DEPONENT

*[Signature]*  
Judicial Magistrate 1st Class  
A.P. Civil Secretariat  
Itanagar

**Chief Secretary**  
Govt. of Arunachal Pradesh  
Itanagar

## ANNX- I

Sn	Name of the District	Total Forest Cover (Ha.)	Details of Encroachment (Area in Hectares)					Total encroachment upto March, 2024 District wise	Action Taken for removal of encroachment year wise District-wise	Percentage loss of forest as on March, 2024 District-wise
			Protected Forest	Reserve Forest	Deemed Forest	Sanctuaries and Protected areas	Any other type of forest			
1	Changlang	3,98,101		1,904.26		3,028.50	1501.4	6,434.16	Details in Annexure II	1.62%
2	Dibang Valley & Lower Dibang Valley	9,07,971		10,597.00		10,600.00		21,197.00		2.33%
3	East Kameng & West Kameng (Bichom & Pakke Kesang)	10,22,434		130.18			226.35	356.53		0.03%
4	East Siang (Part of Lower Siang)	2,91,167		6,859.94				6,859.94		2.36%
5	Kurung Kumey & Lower Subansiri (Kra Daddi, Keyi Panyor & Kamle)	8,38,129		106.17			12.66	118.83		0.01%
6	Lohit & Anjaw (Namsai)	7,37,003		12,216.44				12,216.44		1.66%
7	Papum Pare	3,19,603		529.14		4,399.70		4,928.84		1.54%
8	Tawang	1,14,927		0.00						0.00%
9	Tirap (Longding)	1,85,343		11.00			12.28	23.28		0.01%

  
 Chief Secretary  
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10	Upper Siang (Siang)	5,36,026		0.00					0.00%
11	Upper Subansiri	5,56,099		0.00					0.00%
12	West Siang (Part of Lower Siang, Lepa Rada & Shi Yomi)	7,36,264		1,364.94			1,364.94		0.19%
	<b>Total</b>	<b>66,43,067</b>		<b>33,719.07</b>		<b>18,028.20</b>	<b>1,752.69</b>	<b>53,499.96</b>	<b>0.81%</b>

  
**Chief Secretary**  
 Govt. of Arunachal Pradesh  
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### **Actions Taken in Various Divisions in the State.**

In the districts of Tawang and Upper Subansiri Districts there have been no reported cases of encroachment and so is in Seppa, Shergaon, KurungKumey, Daporijo, Yingkiong, Anjaw, Anini, Changlang, Pakke WLS, D ' Ering WLS, Mouling National Park, Kamlang WL Divisions.

The Bichom district, under the Bomdila Forest Division, has not initiated any actions regarding encroachment due to the pending finalization of land demarcation in the district.

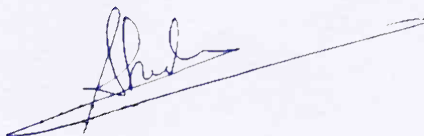
In Kamle district, the Banderdewa Forest Division has a pending case in the Hon'ble CJM Yupia. Similarly, the Hapoli Forest Division in Keyi Panyor has an ongoing encroachment case under the jurisdiction of CJM, Ziro. The Lohit Forest Division successfully evicted 9.27 hectares of encroached land, with the remaining balance under trial in court.

Similarly, the Namsai Forest Division has drawn offence reports, with cases under JMFC jurisdiction. In Pakke Kessang, the Khellong FD has forwarded offence reports to the Chief Judicial Magistrate in Bomdila for early trials, with some cases ongoing. The West Kameng district's Khellong Forest Division has also forwarded offence reports for early trials, with ongoing hearings. The Bomdila and Shergaon divisions in West Kameng reported no encroachments.

In Tirap, the Deomali Forest Division has drawn offence reports, with cases pending at ADC Deomali. Some cases have been disposed of with fines, while

others are still pending. The Khonsa Forest Division reported a 0.16-hectare encroachment in a plantation area, with cases pending at the DC court in Khonsa. The Along Forest Division in West Siang has drawn offence reports, with cases pending at CJM Aalo and DC Aalo. FIRs have been lodged, and eviction drives carried out.

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Chief Secretary  
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